Annexure – 3

Name of the corporate debtor: Fairdeal Supplies Limited
Date of commencement of CIRP: 19.03.2024
List of creditors as on: 03.11.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claimadmitted						Amount of contingent claim	Amount of any Mutual dues, that maybe set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Punjab & Sind Bank	02-04-2024	6058089017.00	2238080186.08	Secured	Annexure I	Annexure I	No	59.95%	-	-	2335733587.95	-	Partly admitted
				1484275242.97	Unsecured									
	Sub-total			3722355429.05										
2.	Pegasus Assets Reconstruction Pvt. Ltd.	02-04-2024	1911375818.39	1911375818.39	Secured	Annexure II	Annexure II	No	30.78%	-	-	-	-	Fully Admitted
3.	**Reform ARC Limited** (in place of Invent ARC, after the assignment of debt by Invent ARC in favour of Reform ARC)	29-03-2024	575798933.93	575798933.93	Secured	Annexure III	Annexure III	No	9.27%	-	-	-	-	Fully Admitted
	TOTAL		**8545263769.32**	**6209530181.37**					**100%**			**2335733587.95**		

Annexure I
Punjab & Sind Bank
A. Primary Security 1. Exclusive Charge on Land, building, Structure and Wind Electric Generators (Wind Mills) and other Machinery acquired out of Term Loan valued Rs. 33.52 Crore at Karunkulam, Tirunelveli District, Tamil Nadu and at Chitradurga, Karnataka with capacity of 4MW & 3.5 MW respectively. 2. Exlusive Charge on Land, Building Structures, WEGs and all other assets associated with the projects in Tamil Nadui & Maharashtra. The Projects pertains to installation of 36 WEG units for generation of 9 MW Power. Out of it, 16 Units with 4MW capacity are installed in Tamilnadu and 20 units with 5MW capacity installted in Maharashtra. 3. Assignments of payments to be made by Tamil Nadu Electricity Board and Maharashtra State Electricity Board.
B. Collateral Security Mortgage of Property measuring 2,21,480 sq. yds. (approx..) and situated at Village Gundala, Taluka Mundra, Distt. Kutch, in the state of Gujarat in the name of M/s Fairdeal Supplies Pvt. Ltd. Negative Lien on the following Properties: 2. Property 8, OCH Street, Kolkata, presently occupied by PSB Main Kolkata Branch in the name of M/s Frontline Corporation Ltd. 3. Sub-leased property at 'Infocity' in InfoTower no. 1, 4th Floor, Office no. 401 to 417, Info city Tower, "CH-O "Circle, opp City Gold Multiples Gandhi Nagar, Ahmedabad in the name of M/s Frontline Corporation Ltd. As Lessee. 4. Property bearing no. H-1580, Chittaranjan Park, New Delhi in the name of M/s Frontline Corp. Ltd.
C. Guarantee Personal Guarantor(s): 1. Mr. Pawan Kumar Agarwal 2. Mr. Ram Prasad Agarwal 3. Mr. Narayan Prasad Agarwal 4. Mr. Saurabh Jhunjhunwala

Annexure II

Pegasus Assets Reconstruction Pvt. Ltd.

A. Primary Security

1. Hypothecation Deed dated 06.03.2010 in respect of plant and machineries including scrape lying in the said property at Coimbatore

- All tangible movable machineries, plant, machinery fixture, fittings, other installations, cranes, furniture, computers and other accessories, vehicles together with spares, tools and accessories and all other articles lying in the premises or in the godowns of the Company or in the custody of any person who are mercantile agents of the Company or in the course of transit which may hereinafter be brought, stored or be lying in or upon the said premises of the Company at Sirmugai Village, Coimbatore, Mettupalayam TamilNadu.
- The whole of the Company's movable goods & assets, both present and future and including but without prejudice to generality of the forgoing words, all stocks of raw materials, work-in-progress, semi-finished goods and finished goods such as scrap assets, packing materials, consumable stores and spares etc, whatsoever and wheresoever situated and/or in transit whether now belonging to or that may at any time during the continuance of these securities belong to the Company or that may be held by any party anywhere to the Order and disposition of the Company.
- All the present and future book debts, outstanding, moneys receivable, claims, bills contracts, engagements and securities which are now due and owing or which may at any time hereafter during the continuance of their securities become due and owing to the Company. In the Course of its business by any person, Firm, Company or Body Corporate or by the Govt. of India or any State Govt. or Indian Railways or any Govt. Department or Office or any Municipal or Local or public or semi govt. or authority whatsoever including those relating to the Assets leased out and/or given on hire purchase basis.

2. Term Loan Agreement dated 06.03.2010 executed by the Corporate Debtor.

3. Pronote dated 06.03.2010 executed by the Corporate Debtor.

4. Form 8 executed by the Corporate Debtor and filed with the Registrar of Companies.

B. Collateral Security

1. Charge over 253.89 Acres of land and building at Coimbatore acquired by the Corporate Debtor through auction sale from the Official Liquidator, High Court at Judicature at Madras. (Hon'ble DRT, Kolkata vide its order dated 24.12.2019 has upheld that applicant has saleable interest in the property).

Note: The above assets of 253.89 acres of Land & Building at Coimbatore was part of the claim filed by the Pegasus ARC duly mentioned under the list of their collaterals by the Corporate Debtor. Pursuant to the final judgement of the Hon'ble NCLAT, Principle Bench, New Delhi dated 01.05.2025 which states that "35.(v) The assignment agreement dated 27.09.2013 is held void in so far as it creates equitable mortgage of 253.89 acres of land and building situate at Coimbatore, State of Tamil Nadu", the above assets will not part of the collateral list of Pegasus ARC, however, the said assets will remain the assets of the Corporate Debtor and will constitute part of overall list of Assets of the Corporate Debtor"

2. Hypothecation on the plant and machineries including scrape lying at the said property at Coimbatore.

3. 12 Vestas make Wind Energy Generators (WEGs with generating capacity of 500 KW each,

a) 4 WEG along with Land ad-measuring 16.075 Acres situated at Land survery No. 196/2, 497/2A, 496/2, 427/1 (part), 450 (part), 368/2 (oart) and 368/1A (part), 452 (part), 440/4 (part), 440/3, 465 situated at village Tenkasi, Taluka Tenkasi, District Tirunelveli, State Tamil Nadu and Land ad-measuring 0.50 Acres in land Survet no. 60 situated at Pattakurechi Village, Taluk Tenkasi, District Tirunelvelli in the State of Tamil Nadu;

b) 7 WEG along with Land ad-measuring of 8.095 Acres sitauted at Land survey no. 100/4, 102/4, 102/5 (part), 101/1, 117/1, 117/2, 78/2, 78/1, 102/6 situated at Village Ayikudi, Taluka Tenkasi, Distrcit Tirunelveli, State Tamil Nadu;

c) 1 WEG along with a Land ad-measuring of 2.5 Acres at 664/4 (part) situated at Veeranam, Taluka Veerakeralampudur, District Tirunelveli in the State of Tamil Nadu. 4) Industrial Building – Commercial 5) Residential Building – Residential
C. Guarantee Personal Guarantor(s): 1. Mr. Pawan Kumar Agarwal 2. Mr. Ram Prasad Agarwal 3. Mr. Narayan Prasad Agarwal 4. Mr. Saurabh Jhunjhunwala

Annexure III

Reform ARC Limited

(in place of Invent ARC, after the assignment of debt by Invent ARC in favour of Reform ARC)

A. Primary Security

1. Hypothecation Charge over Stocks and Book Debts

B. Collateral Security

1. Equitable Mortgage of Office Premises: Office No. F, Plot No. 516/1, T.P. Scheme No. 3, 4th Floor, Shalin Building, Ashram Road, Ahmedabad admeasuring 750 sq. ft. in the name of Fairdeal Supplies Pvt. Ltd. - First Charge.

2. Land & Wind Mill - Survey No. 409/1 and 409/2, Village - Gudimangalam, Taluka: Udumalpet, District: Tirupur Tamil Nadu - Land Area - 10.01 acre.
3. Hypothecation of other moveable assets i.e., Furniture & Fixtures
4. Equitable Mortgage of Office Premises: Office No. F, Plot No. 516/1, T.P. Scheme No. 3, 4th Floor, Shalin Building, Ashram Road, Ahmedabad admeasuring 750 sq. ft. in the name of Fairdeal Supplies Pvt Ltd. - First Charge

C. Guarantee

a) Personal Guarantor(s):

1. Mr. Pawan Kumar Agarwal
2. Mr. Ram Prasad Agarwal
3. Mr. Narayan Prasad Agarwal
4. Mr. Saurabh Jhunjhunwala
5. Mrs. Bhagawani Devi Aggarwal

b) Corporate Guarantor(s):

1. M/s Frontline Corporation Ltd. (Group Concern) [Guarantee to the extent of Rs. 9.00 Crores Only]